## GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:6778 ANSWERED ON:06.05.2010 TICKETLESS TRAVELLING Singh Shri Dhananjay

## Will the Minister of RAILWAYS be pleased to state:

- (a) whether fine is being collected illegally by the ticket examiners from the passengers travelling without ticket in various trains plying in different zones of the Railways in the country without giving any valid receipt for the same;
- (b) if so, the details of such instances which came to the notice of the Railways during each of the last three years and current year alongwith the measures taken by the Railways in this regard;
- (c) Whether such illegal practices are rampant in Delhi-Ghaziabad route;
- (d) If so, the details thereof and the number of cases which came to the notice of the Railways during the last three years;
- (e) Whether the cases of manhandling passengers travelling without a ticket by the security personnel during the high level checking in trains have also been reported; and
- (f) If so, the measures taken by the Railways in this regard and the details of the fine collected during such checking, zone-wise during each of the last three years and the current year?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

- (a): Fine/Penalty is imposed by the ticket checking staff, as per rules, from ticketless/irregular travelers and a prescribed railway receipt is issued. However, some cases of illegal collection of money from passengers travelling without tickets by ticket examiners without giving any receipt do come to notice.
- (b): The number of cases were Ticket Examiners were taken up under disciplinary rules for indulging in various types of malpractices including illegal collection of money during the years 2007, 2008, 2009 and 2010 (upto February, 2010) (latest available )are 1285, 1356, 1032 and 172 respectively. Regular preventive checks are conducted by Commercial and Vigilance Departments against malpractices being indulged in by ticket checking staff. Staff found indulging in such malpractices are taken up under Discipline and Appeal Rules.
- (c) and (d): No such trend has been noticed on Delhi-Ghaziabad route.
- (e) and (f): No cases of manhandling of without ticket passengers by the Security personnel have been reported. The zone-wise statement showing the amount of railway dues from ticketless/irregular travel and judicial fine realized during the 2007-08, 2008-09 and 2009-10 (latest available) are given in Appendix attached.